

O.A.NO.938 OF 2006

ORDER DATED 28.11.06

M.A.NO.713/06

Heard Mr.N.R.Routray,Ld.Counsel for the Applicant and Mr.T.Rath,Ld.Standing Counsel for the Respondents.

2. M.A.713/06 has been filed by Mr.T.Rath,Ld.Standing Counsel for the Respondents praying for vacation of the stay order on the ground that there is no post in the Construction Organization at Khurda and the administration is facing difficulty in allowing the applicant to continue in the Construction Organization. It is also maintained that though there is no vacancy, in compliance of the order of this Tribunal, the applicant was allowed to continue in the Construction Organization at her earlier place of posting i.e., Khurda Road.

3. Having heard both the parties, stay order dated 13.12.05 is vacated.

4. M.A.713/06 is, accordingly, disposed of.

B.B.TmL
MEMBER(ADMN.)

ORDER NO.2(DATED 28.11.06)

Mr.N.R.Routray,Ld.Counsel for the Applicant has filed a copy of the representation dated 27.11.06 submitted to the Chief

Administrative Officer(Con) (Res.No.6) to reconsider the applicant's prayer against the transfer order. He says that the CAO is the competent authority. About this Ld.Counsel for the Respondents could not confirm since he had no instructions.

2. Since the above representation has been filed only recently, the Res.No.6 is directed to dispose of the same within three months from the date of receipt of this order.
3. With the above, this O.A. is disposed of.
4. Copies of this order be sent to the Respondents immediately and free copies of this order be handed over to the Counsel for both the parties.

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MEMBER(ADMN.)